

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6254/2012
(Arising out of impugned final judgment and order dated 04/05/2012
in CRLA No. 759/1982 passed by the High Court Of Judicature at
Allahabad)

JAGADAMBA PRASAD

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

WITH

SLP(Cr1) No. 7568/2012
(With appln.(s) for bail and appln.(s) for exemption from filing
O.T. and Office Report)

Date : 15/12/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. J.C. Gupta, Adv.
Mr. Adarsh Upadhyay, Adv.

Mr. Rameshwar Prasad Goyal, Adv.

Mr. Anurag Kishore, Adv.

For Respondent(s)

Mr. Gaurav Bhatia, AAG (State of U.P.)
Mr. Adarsh Upadhyay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the joint request of learned counsel for the parties, the
matters are adjourned.
Signature Not Verified

Digitally signed by
ASHOK RAJ SINGH
Date: 2015.12.15

List again in the month of February, 2016.

18:48:49 IST
Reason:

(ASHOK RAJ SINGH)
Court Master

(VEENA KHERA)
Court Master